

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

**Item No. 3.**

**IA(I.B.C)/ 827(MB)2024 IA(I.B.C)/ 3752(MB)2023 IN C.P. (IB)/3194(MB)2019**

**CORAM:**

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **22.07.2024**

NAME OF THE PARTIES: **Shri Balaji Paper Pack Private Limited**

**Vs**

**Laxmi Crockery Pune Pvt Ltd**

**For OC** : Adv. Rajendra K. Golani

**For CD** : Adv. Ameya Borwankar

**Section 9 of IBC**

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**ORDER**

1. This CP got dismissed by this Tribunal on 02.07.2020, against which an appeal was preferred by the OC, wherein the Hon'ble NCLAT *vide* order dated 20.12.2022, has directed as follows:

***“12. Resultantly, the Company Appeal is allowed with a direction to the Adjudicating Authority to admit the application and initiate Corporate Insolvency Resolution Process (CIRP) proceeding against the Respondent/Corporate Debtor. No order as to cost.”***

2. In view of the above, it is only to pronounce the final order as directed by the Hon'ble NCLAT. However, the Counsel for CD submits that the CD is ready to

settle the matter by paying certain amounts, which are not covered under the limitation period, as claimed by them. However, we observe that there will not be any re-consideration of the order already passed by this Tribunal and the only course of action for us is to comply with the directions of the Hon'ble NCLAT.

3. There were certain attempts made by both the parties to settle the matter. However, no final settlement terms were arrived at till date. In view of the above, we give **a last and final opportunity to the parties to settle the matter**. If settlement does not happen, we will comply with the order of the Hon'ble NCLAT on the next date of hearing. **List on 01.08.2024 for reporting final settlement/pronouncing final order.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**  
(AJ)

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**